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THE ANDHRA PRADESH HOUSING BOARD (AMENDMENT) ACT, 1996.

ACT No. 6 OF 1996

[27th January, 1996]

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH HOUSING BOARD ACT, 1956.

BE it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-sixth Year of the Republic of India as follows:-

1. (1) This Act may be called the Andhra Pradesh Housing Board (Amendment) Act, 1996. Short title and Commencement.

*Received the assent of the Governor on the 25th January, 1996. For Statement of objects and Reasons, Please see Andhra Pradesh Gazette, Part IV-A, Extraordinary, dated the 6th December, 1995 at Page 4.

(2) It shall be deemed to have come into force with effect from the 13th November, 1955.

Amendment of section 7, Act XLVI of 1956.

2. In the Andhra Pradesh Housing Board Act, 1956 (hereinafter referred to as the principal Act) in section 7, for sub-section (1), the following shall be substituted, namely;-

"(1) The Chairman and every member of the Board, other than ex-officio members, shall hold office during the pleasure of the Government."

Cessation of office of Chairman and members, etc.

3. (1) Notwithstanding anything contained in the principal Act and the rules, orders, bye-laws or regulations made thereunder, the Chairman and every member of the Board other than ex-officio members holding office before the commencement of this Act shall cease to hold such office forthwith.

(2) On such cessation, it shall be competent for the Government to reconstitute the Board in accordance with the provisions of the principal Act.

Act to override other laws and bar of jurisdiction of civil courts.

4. The provisions of this Act shall have effect notwithstanding anything contained in any other law for the time being in force and accordingly:-

(a) no suit or other proceeding shall be instituted, maintained or continued in any court for the continuance of the non-official Chairman, or as the case may be, a non-official member who ceased to hold office under this Act;

(b) no court shall enforce any decree or order directing the continuance of such Chairman or the members; and

(c) all proceedings pending in any court claiming such continuance shall abate.

5. (1) If any difficulty arises in giving effect to the provisions of this Act, the Government may make such orders not inconsistent with the provisions of this Act as appear to them to be necessary or expedient for the purpose of removing the difficulty.

(2) Every order made under this section shall be laid before the Legislative Assembly of the State, as soon as may be, but in any case during the next session of the Legislative Assembly following the date of making such order.

6. The Andhra Pradesh Housing Board (Amendment) Ordinance, 1995 is hereby repealed.

Repeal of Ordinance 15 of 1995.

G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs,
Law Department.